

IKF HOME FINANCE LIMITED
Plot No.30/A, Survey No.83/1, My Home Twitza, 11th Floor, Diamond Hills, Lumbini Avenue, Beside 400/220/132KV GIS Substation, APLIC Hyderabad Knowledge City, Raidurg, Hyderabad-081. Ph: 040-23412083. www.ikfhomefinance.com

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

The below mentioned Borrowers, Co-Borrowers and Guarantors have availed Loan(s) Facility(ies) from IKF Home Finance Limited by mortgaging your Immovable Properties and defaulted in repayment of the same. Consequently to your defaults your Loans were classified as Non Performing Assets by IKF Home Finance Limited and hence all its rights, title, interest, benefits due receivable from you as per document executed by you to avail the said Loan(s) along with the underlying security interest created in respect of the securities for repayment of the same. IKF Home Finance Limited has pursuant to the said Assignment and for the recovery of the outstanding dues, issued Demand Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (The Act). The contents of which are being published herewith as per Section 13(2) of the act read with Rules 3(1) of The Security Interest (Enforcement) Rules, 2002 and by way of Alternate Service upon you. Details of the Borrowers, Co-borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under:

Name of the Borrower: Mr. Nathaniel Joseph Anthony, S/o. Mr. Joseph Anthony, Plot No.371, Goutham Nagar Mirzalaguda, Near Hanuman Temple, Malkajgiri, Hyderabad, Telangana-500047, And Also At: 9-1-137/10, 5D Sebastian Road, Razimatal Bazar, Secunderabad TS-500003. **Co-Borrower:** 1) Mrs. Lovereena Anthony W/o. Mr. Nathaniel Joseph Anthony, 2) Mr. Joseph Anthony S/o. Mr. Anthony ASNT, 3) Mr. Ezekiel Anthony Joseph S/o. Mr. Anthony Joseph (Guarantor), All are R/o. Plot No.371, Goutham Nagar Mirzalaguda, Near Hanuman Temple, Malkajgiri Hyderabad, Telangana-500047.

Loan Amount: Rs.42,20,000/- (Rupees Forty Two Lakhs Twenty Thousand Only) **Loan Account No.:** LNHOF00323-240008860

Non Performing Asset (NPA) Date: 06.06.2024 **Demand Notice Date:** 15.06.2024

AMOUNT DUE: Rs.46,89,396/- (Rupees Forty Six Lakhs Eighty Nine Thousand Three Hundred Ninety Six Only) payable as on 13.06.2024.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that the residential Flat No. 401, H. No 20-68/1401 (PTIN No.1170567615) in Fourth Floor of "Elite Arcade" consisting with a built up area of 1173.0 Sq.ft (Including common area and car parking area) along with an undivided share of land admeasuring 47.0 Sq. Yards or 39.29 Sq. Mtrs (out of 400.0 Sq. yards) on Plot No. 470, in Sy No. 870,871 & 872, situated at Gautham Nagar, within the Limits of GHMC, under Malkajgiri Circle & Mandal, Medchal-Malkajgiri District and Flat bounded by: North: Corridor Stair Case & Flat No.402, South: Open to Sky, East: Open to Sky, West: Open to Sky, Complex bounded by: North : 30'00 Wide Road, South: Plot No.471, East: Plot No.479, West: Open land & Park.

The Borrower/s and Co-Borrowers/Guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 Days of this Notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned securities. Please note that as per Section 13 (13) of The Said Act. In the meanwhile, you are restrained from transferring the above referred securities by way of sale, lease or otherwise without our consent.

Date: 29.06.2024, Place: Hyderabad
Sd/- Authorised Officer, IKF HOME FINANCE LIMITED

INCRD FINANCIAL SERVICES LIMITED
(Formerly known as KKR India Financial Services Ltd.)
InCred finance

Registered office at: - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C-70, G Block, Bandra - Kuria Complex, Bandra East, Mumbai - 400 051.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY / IES) NOTICE UNDER SECTION 13 (4) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Whereas the undersigned being the Authorised Officer of the InCred Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of InCred Financial Services Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Agreement No./ Name of the Borrower(s)	Demand Notice date & Amount	Date of Possession Taken & Type of Possession
LNHYD3123-246349603 SULTHAN FOOT WEAR as Applicant MOHD SULTHAN, MOHAMMAD SOHAIL & AMEENA BEGUM as Co-Applicants	18TH APR 2024 & Rs.33,50,769.51/- (Rupees Thirty Three Lakhs Fifty Thousand Seven Hundred and Sixty Nine and Fifty One Paise Only)	28-06-2024 & Symbolic possession.

Schedule of Mortgaged Property

PROPERTY :-ALL THE PIECE AND PARCEL OF PROPERTY HOUSE BEARING NO.26-124/1 WITH RCC PLINTH AREA 823-41 SFT OVER PLOT EXT.150-00 SQ.YARDS, SITUATED AT WANAPARTHY TOWN LIMITS, WANAPARTHY MUNICIPALITY WANAPARTHY MANDAL, MAHABUBNAGAR DIST. SRO WANAPARTHY WITH THE FOLLOWING BOUADRIES:- EXT: 150-00 SQ.YARDS EAST BY :20'-00" ROAD; WEST BY : OTHERS HOUSE; NORTH BY : OTHERS OPEN PLOT; SOUTH BY : COMMON WALL, H.NO.26-124, THE SHARE GOT BY MD. CHANDPASHA.

If the said Borrowers fails to make payment to InCred Financial Services Limited as aforesaid, IFSL may proceed against the above secured assets under Section 13(4) of the said Act and the applicable Rules, entirely at the risk, cost and consequences of the parties mentioned above.
Sd/- Authorised Officer For INCRD FINANCIAL SERVICES LIMITED
(Formerly known as KKR INDIA FINANCIAL SERVICES LTD)
Place:WANAPARTHY, MAHABUBNAGAR Date: 01.07.2024.

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtors) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF HI Tech Air Power Private Limited

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Hi Tech Air Power Private Limited
2. Date of Incorporation of Corporate Debtor	01-11-2000
3. Authority under which Corporate Debtor is incorporated / registered	RoC, Bengaluru
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U29120KA2000PTC028063
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No.6, Gandhi Bazar Main Road Basavanagudi, Bengaluru
6. Insolvency Commencement Date in respect of Corporate Debtor	03-06-2024
7. Estimated date of closure of Insolvency Resolution Process	30-11-2024
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	T V S Siva Prasad IBBVI-03/ICAI-N-00406/2022/14051
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Flat No C-339, Mahaveer Zephyr Kodichikkanahalli, Bengaluru
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	cirp.htap@gmail.com
11. Last date for submission of claims	15-07-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(A)https://tbbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hi Tech Air Power Pvt.Ltd on 03-06-2024. The creditors of Hi Tech Air Power Pvt Ltd, are hereby called upon to submit their claims with proof on or before 15-07-2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: T V S Siva Prasad
Date and Place: 01-07-2024, Bengaluru

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ATHA GROUP
PETRO CARBON AND CHEMICALS LIMITED
CORPORATE IDENTITY NUMBER: U24110WB2007PLC120212

Our Company was incorporated as 'Petro Carbon and Chemicals Private Limited' in Kolkata, West Bengal as a private limited company within the meaning of Companies Act, 2013, pursuant to a certificate of incorporation dated November 05, 2007 issued by Deputy Registrar of Companies, West Bengal. Thereafter, our Company was converted from a private limited company to a public limited company pursuant to a special resolution passed in the extraordinary general meeting of our Shareholders held on January 09, 2024, and consequently, the name of our Company was changed to Petro Carbon and Chemicals Limited, and a fresh certificate of incorporation dated February 23, 2024 was issued by the RoC to our Company. For details relating to changes in the name and registered office of our Company, please refer to "History and Certain Corporate Matters" on page 125 of this Prospectus.

Registered Office: Avanti Signature, 6th Floor, 91A/1, Park Street, Kolkata, West Bengal, India, 700016;
Telephone: 033-40118400; E-mail: pccl@athagroup.in; Facsimile: N.A.;
Website: www.pccl.in; Contact Person: Ms. Manisha Somani, Company Secretary & Compliance Officer;

OUR PROMOTERS: KISHOR KUMAR ATHA, DILIP KUMAR ATHA, GAURAV ATHA, VISHAL ATHA AND BHARAT ATHA

THE ISSUE

PUBLIC ISSUE OF 61,29,600 EQUITY SHARES OF FACE VALUE ₹ 10 EACH ("EQUITY SHARES") OF THAAI CASTING LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 77 PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹ 67 PER EQUITY SHARE) ("ISSUE PRICE"), AGGREGATING ₹ 4719.79 LAKHS (THE "ISSUE"). 3,47,200 EQUITY SHARES AGGREGATING TO ₹ 267.34 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 57,82,400 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AT AN ISSUE PRICE OF ₹ 77 PER EQUITY SHARE AGGREGATING TO ₹ 4452.44 LAKHS IS HERINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.50% AND 25.00% RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 197 OF THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10/- AND ISSUE PRICE IS ₹ 171/-
THE ISSUE PRICE IS 17.1 TIMES OF THE FACE VALUE OF THE EQUITY SHARE
ANCHOR INVESTOR ISSUE PRICE: ₹ 171 PER EQUITY SHARE THE ISSUE PRICE IS 17.1 TIMES OF THE FACE VALUE

RISKS TO INVESTORS

- The Promoter Selling Shareholders, will receive the entire proceeds from the Offer for Sale. Our Company will not receive or benefit from any proceeds from the Offer for Sale.
- We depend on the success of our relationships with our customers. Our revenue is generated from certain of our key customers, and the loss of one or more such customers, the deterioration of their financial condition or prospects, or a reduction in their demand for our products could adversely affect our business, results of operations, financial condition and cash flows.
- Average cost of acquisition of Equity Shares held by our Promoters Kishor Kumar Atha, Dilip Kumar Atha, Gaurav Atha, Vishal Atha And Bharat Atha is Rs. 11.98, Rs. 9.29, Rs 2.56, 11.67 and Rs. 4.96 per Equity Share and the Issue Price at the upper end of the Price Band is Rs. 171 per Equity Share.
- The Merchant Banker associated with the Issue has handled 26 public issues in the past two years out of which no issues closed below the Issue Price on Listing date
- The Price/ Earnings ratio based on Diluted EPS for year ended March 2023 for the company at the upper end of the Price Band is 66.02.
- Weighted Average Return on Net worth for Fiscals 2023, 2022 and, 2021 is 15.21%

BID/ISSUE PROGRAM
ANCHOR INVESTOR BIDDING DATE WAS: MONDAY JUNE 24, 2024
BID/ISSUE OPENED ON: TUESDAY JUNE 25, 2024
BID/ISSUE CLOSED ON: THURSDAY JUNE 27, 2024

NOTICE TO INVESTORS: ADDENDUM CUM CORRIGENDUM TO THE PROSPECTUS DATED JUNE 28, 2024
In light of the same the following amendments are carried out in Prospectus dated Friday, June 28 2024:

- The company at their Extra Ordinary General Meeting dated June 28, 2024 appointed M/s. D.K. Chhajjer & Co. as the Statutory Auditors of the company as the previous auditor did not have Peer Review Certificate.

STATUTORY AUDITOR OF OUR COMPANY
M/s. D.K. Chhajjer & Co., Chartered Accountants,
Nilhat House 11 R.N. Mukherjee Road Ground Floor Kolkata 700001.
Email: ca.aditya.dkc@gmail.com, Firm Registration No.: 011748C, Peer Review Certificate No. 014523

CHANGES IN AUDITORS DURING THE LAST THREE YEARS

Except as stated below, there has been no change in the Auditors of our Company during the last three years:

Name of the auditor	Date of change	Reason of change
M/s. D.K. Chhajjer & Co., Chartered Accountants Nilhat House 11 R.N. Mukherjee Road Ground Floor Kolkata 700001 Email: ca.aditya.dkc@gmail.com, Firm Registration No.: 011748C, Peer Review Certificate No. 014523	June 28, 2024	Appointment under Casual vacancy due to resignation by Previous auditor
M/s. Kavita Agarwal & Co., Chartered Accountants Savitri Apartment, Shastri Nagar Dhanbad 826001 Email: cakavita2011@gmail.com, Firm Registration No.: 011748C	June 28, 2024	Resignation by Auditor due to not having valid peer review certificate.
M/s. Kavita Agarwal & Co., Chartered Accountants Savitri Apartment, Shastri Nagar Dhanbad 826001 Email: cakavita2011@gmail.com, Firm Registration No.: 011748C	September 30, 2021	Appointment under Casual vacancy due to resignation by Previous auditor.
KASG & CO, Chartered Accountants Suite No 5C, 5 th Floor, Gajraj Signature, 5A Sadananda Road, Kolkata 700026 Email: bharatgoel@kasgca.com, Firm Registration No.: 002228C	September 30, 2021	Resignation by Auditor due to Pre-Occupation.

Any Reference with respect to name of the Statutory Auditor now read with above changes, unless related to certificate of statement of tax benefits and consent of the same by previous auditor.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARIFY TRUST GROWTH GYR CAPITAL ADVISORS PRIVATE LIMITED 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad-380054, Gujarat, India. Telephone: +91 87775 64648 Facsimile: N.A. E-mail: info@gyrcapitaladvisors.com Website: www.gyrcapitaladvisors.com Investor grievance: investor@gyrcapitaladvisors.com Contact Person: Mohit Baid SEBI Registration Number: INM000012810	BIGSHARE SERVICES PRIVATE LIMITED Office No. 56-2, 6th Floor, Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri East, Mumbai-400093, Maharashtra, India. Tel: +91 22 6263 8200, Fax: +91 22 6263 8299 Email: ipo@bigshareonline.com Website: www.bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Contact Person: Mr. Vinayak Morbale SEBI Registration Number: INR000001385; CIN: -U99999MH1994PTC076534	Ms. Manisha Somani, is the Company Secretary and Compliance Officer of our Company. Her contact details are set forth hereunder. Petro Carbon and Chemicals Limited Avanti Signature, 6th Floor, 91A/1, Park Street, Kolkata, West Bengal, India, 700016 Telephone: +91 98749 32827 E-mail: pccl@athagroup.in Investor grievance id: investorgrievance.pccl@athagroup.in Website: www.pccl.in CIN: U24110WB2007PLC120212 Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

On behalf of Board of Directors
For Petro Carbon and Chemicals Limited
Sd/-
Ms. Manisha Somani
Company Secretary & Compliance Officer

Place: Kolkata, West Bengal
Date: June 29, 2024

Disclaimer: Petro Carbon and Chemicals Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, West Bengal situated at Kolkata on June 28, 2024 and thereafter with SEBI and the Stock Exchange. Full copy of the Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at https://pccl.in the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE EmERGE at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Prospectus including the section titled "Risk Factors" beginning on page 34 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

"IMPORTANT"

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FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS
(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN/CIN/LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2. Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT http://ssarvi.com/running-cases.php
5. Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6. Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7. Number of employees/ workmen	N/A
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of Regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., Asset Wise Resolution . For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: http://ssarvi.com/running-cases.php Mail to supremetransportorg.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10. Last date for receipt of expression of interest	15th July 2024. Extended with the permission of Committee of Creditors.
11. Date of issue of provisional list of prospective resolution applicants	20th July 2024
12. Last date for submission of objections to provisional list	25th July 2024
13. Date of issue of final list of prospective resolution applicants	26th July 2024
14. Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	26th July 2024
15. Last date for submission of resolution plans	25th August 2024
16. Process email id to submit EOI	Mail to supremetransportorg.cirp@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8 **SSARVI Resolution Services LLP (IPE Appointed as IP)**.
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited
Date: 01.07.2024
Place: Navi Mumbai
Regd. No IBB/PE-0144/PA-1/2022-23/50008
Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

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